

help in raising the standards of Health of the people

A National Health Programme is deleted when it has already achieved the objective as stated above i.e. the particular Health Problem/Disease is controlled/Eradicated from the country and the morbidity and mortality due to the problem is negligible or absent

During the formulation of policies in every Five Year Plan, the Working Groups and the Steering committee constituted by the Planning Commission for the purpose take review of various on-going Health and Family Welfare Programme including the National Health Programmes and also consider various aspects of the emerging health Problems According to the need keeping in view the criteria cited above, the Working Groups and the Steering Committee recommend addition/deletion of the Health Programmes including the National Health Programme

STATEMENT -II

List of the National Health Programme

- 1 Malaria Eradication Programme
(This also includes Control of Kala Azar and Japanese Encephalities)
- 2 Filaria Control Programme
- 3 Leprosy Eradication Programme
- 4 Tuberculosis Control Programme
5. Programme for Control of Blindness
6. Goitre Control programme
- 7 Sexually Transmitted Diseases Control Programme

- 8 AIDS Control Programme
- 9 Mental Health Programme
- 10 Diabetes Control Programme
- 11 Cancer Control Programme
- 12 Guinea worm Eradication Programme
- 13 Diarrhoeal Diseases Control Programme
- 14 Maternal and Child health activities (including immunisation, prophylaxis against anaemia, prophylaxis against Vit A deficiency, etc) under Family Welfare Programme

'Health' being a state subject, all promotive preventive and curative measures are taken care of by the States themselves

ESI Outstandings Against Dunlop India Limited and Orson and Nihon India Limited

6399 SHRI KARIA MUNDA
SHRI M V CHAN-
DRASHEKARA MUR-
THY

Will the Minister of LABOUR be pleased to state

(a) whether Dunlop India Limited and Orson and Nihon Indian Limited have been depositing the ESI amounts due with the concerned authorities of ESI Corporation,

(b) if not, the details of the amounts not deposited by Dunlop India Limited and Orson & Nihon Indian Limited during the last three years with the concerned authorities of ESI Corporation, separately, and

(c) the action being taken by Govern-

ment in this regard and also for recovery of the amount due?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN) (a) to (c) M/s Dunlop India Limited, has been depositing the ESI dues regularly in respect of the regular workers of their factories at Madras and Calcutta. Their Madras Unit has however, defaulted in payment of certain contributions in respect of employees engaged through contractors. The amount outstanding is estimated at about Rs 327 lakh. The employer is, however, reported to have disputed the claim in the court and as such the matter is sub-judice. The information regarding M/s Orson & Nihon India Limited is being ascertained and will be laid on the Table of the Sabha separately.

Observation of 'May Day' in Public Sector

6400 SHRI A K ROY Will the Minister of LABOUR be pleased to state

(a) the details of the public sector units which have not yet declared May Day as a holiday,

(b) whether May Day is observed as a holiday by Government and

(c) if so, steps taken for observing May Day as a holiday in public sector undertakings?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN) (a) to (c) The information is being collected and will be laid on the Table of the House.

[*Translation*]

Closed Textile Mills

6401 SHRI RAJENDRA AGNIHOTRI Will the Minister of TEXTILES be pleased to state

(a) the number of textile mills closed due to labour unrest,

(b) the steps proposed to be taken to solve the problem of labour unrest, and

(c) the total number of labourers rendered unemployed due to closure of such textile mills?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV) (a) to (c) As per information available, 17 cotton/man made fibre textile mills employing 20,960 workers were lying closed as on 28.2.90 due to strikes.

Labour problem are tackled by the concerned States/UT Government on a case to case basis by reconciliation, negotiations and discussions with the concerned parties.

[*English*]

Bonus to Workers in Public Sector

6402 SHRI KIRPAL SINGH Will the Minister of LABOUR be pleased to state:

(a) when the ceiling of Rs 2500 for grant of bonus to workers in public sector undertakings and ad hoc bonus to Central Government employees was fixed,

(b) whether there has been a sharp rise in the emoluments of the workers/employees since then due to recommendation/awards of various Commission and also due to continuous increase in dearness allowance on account of price spirals in recent years,

(c) if so, whether Government have received any representations for raising the ceiling, and